15.23 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Substitution of section 520)

SHRI M. N. REDDY (Nizamabad): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

SHRI M. N. REDDY: Sir, I introduce the Bill.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Substitution of section 540 A)

SHRI M. N. REDDY (Nizamabad): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

SHRI M. N. REDDY : Sir, I introduce the Bill.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Omission of section 197A)

SHRI M. N. REDDY (Nizamabad): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

SHRI M. N. REDDY : Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 331)

श्री रचुवीर सिंह शास्त्री (बागपत): म प्रस्ताव करता हूं कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनमति दी जाये।

MR. DEPUTY-SPEAKER: The question

"That leave be granted to move to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री रघुवीर सिंह शास्त्री: मैं विधेयक को पेश करता हूं।

DISCLOSURE OF ASSETS OF MINISTERS BILL*

SHRI S. N. MAITI (Midnapore): Sir, I beg to move for leave to introduce a Bill to provide for the periodical disclosure of assets of Ministers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the periodical disclosure of assets of Ministers."

The motion was adopted.

SHRI S. N. MAITI : Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new articles 125A and 221A)

SHRI S. N. MAITI (Midnapore): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI S. N. MAITI; Sir, I introduce the Bill.

The motion was adopted.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 1-12-67.